

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 351/TL/2026

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.1.2025 and 5.5.2025.

Petitioner : Rajasthan IV A Power Transmission Limited (Rajasthan IVA)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Gaurav Dudeja, Advocate, Rajasthan IVA
Shri Prithu Chawla, Advocate, Rajasthan IVA

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that CTUIL filed its compliance affidavit yesterday, i.e., 9.9.2026 and has already given its recommendations for the grant of a separate RTM license to the Petitioner, vide affidavit dated 13.7.2026. Learned counsel further submitted that no objections have been received and accordingly requested that the matter be reserved for order.

2. Considering the submissions made by the learned counsel, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

